

Need to regulate the use of Artificial Intelligence (AI) in the country-laid

SHRI P.V. MIDHUN REDDY (RAJAMPET): India benefits from the use of Artificial Intelligence (AI) practices and initiatives to meet societal demands in sectors like healthcare, education, agriculture, smart cities, and Infrastructure, including smart mobility and transportation, using such dynamic data. In order to hold developers and users responsible for any damage caused by AI technology, measures must be put in place as AI gets more complicated and autonomous. An important concern is the potential for AI to propagate biases or discriminate against specific populations. If passed, the Personal Data Protection Bill would be a great benefit. Additional clauses could be added to deal with particular problems such as data anonymization, permission procedures, and cross- border data flows. The rising cases of misuse of AI such as ChatGpt in academia, hinder innovation and block creativity. India should collaborate closely with countries that have enacted legislation, such as the United States, the European Union (the AI Act categorises AI into four severity levels), Canada (the Artificial Intelligence Data Act, which lays the groundwork for the design, development, and deployment of AI), Spain, the Philippines, and others. Thus, I request that the Government consider the need for AI regulation laws in the country for the well-being of citizens.